

13.18 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1991, agreed without any amendment to the Delhi Municipal Laws (Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 6th August, 1991."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1991, agreed without any amendment to the Jammu and Kashmir Criminal Law Amendment (Second Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 6th August, 1991."

13.18½ hrs.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 12th August, 1991, will consist of :

1. Consideration of any item of Government Business carried over from today's Order paper.

2. Discussion and Voting on the Demands for Grants under the control of the Ministries of :

- | | |
|--------------------------|----------------------------|
| (i) Agriculture | } To be discussed together |
| (ii) Food | |
| (iii) Rural Development. | |

(Interruptions)

MR. SPEAKER : I cannot listen to you. You cannot do like this.

(Interruptions)

SHRI SHRIKANTA JENA (Cuttack) : Sir, I am on a point of order.

MR. SPEAKER : Yes, I will hear your point of order.

SHRI BASU DEB ACHARIA (Bankura) : Where is the statement ?

SHRI SHRIKANTA JENA : On the issue of taking-over of L & T, one of the biggest engineering Companies of this country, by Shri Dhirubhai Ambani in a clandestine way, the hon. Leader of the House said : "I will convey this matter to the hon. Finance Minister and the Finance Minister will make a statement on this issue." So, we want a statement. That assurance was violated.

(Interruptions)

MR. SPEAKER : Which is the provision violated ? Show me the provision violated ?

SHRI SHRIKANTA JENA : That assurance was given. But we do not know what is the position of the Government on this issue.

MR. SPEAKER : You have no provision to show me, which is violated.

(Interruptions)

MR. SPEAKER : You have raised a point of order. Let me rule now. Now, you say that a certain kind of statement was made by the Leader